

indent for manufacture of Tanks in India has been placed on Heavy Vehicles Factory, Avadi on 04.11.2019.

DPP-2016 accords the highest priority to Buy Indian (Indigenously Designed, Developed and Manufactured) (IDDM). Government has put in place enablers to achieve higher level of indigenization and self-reliance in the defence sector by harnessing the capabilities of the public and private sector industries in the country.

During the last two years (2017-18, 2018-19) and current financial year 2019-20, 13 contracts for defence equipment including combat systems have been concluded under Buy (Indian-IDDM) category. Further, during last three years (2016-17 to 2018-19) and current financial year 2019-20, Acceptance of Necessity (AoN) for the 121 acquisition proposals has been accorded under India based categories including Buy (Indian-IDDM).

**Export promotion of indigenously made
defence products**

1144. SHRI SANJAY RAUT: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government is considering to promote exports of India made defence products in various countries;
- (b) if so, the details thereof indicating the Total defence exports during the last three years; and
- (c) the details of steps taken or proposed to be taken for increasing the defence exports through Ordnance Factories and-private industry to the various friendly nations?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) to (c) Various reforms/steps have been taken to enhance Defence exports. These reforms have provided a big boost to defence exports in the recent times. The authorisation for defence exports in the country have grown seven folds in the last two years. The steps taken to promote defence exports is given in the Statement (*See below*).

Based on the value of Authorization/Licence issued by DDP to Private companies and actual export by DPSUs/OFB, defence exports during the last three years is as under:

Financial Year	2016-17	2017-18	2018-19	2019-20
Total Export (in ₹ crores)	1521.91	4682.36	10745.77	5883.24*

* As on 31.12.2019

Statement

Details of the steps taken to promote defence

- (i) Special Chemicals, Organisms, Materials, Equipment and Technologies (SCOMET) Category 6 titled "Munitions List" that was hitherto "Reserved" has been populated and Military Stores list notified vide Notification No.115(RE-2013)/2009-2014 dated 13th March 2015 stands rescinded.
- (ii) The Director General of Foreign Trade (DGFT) vide Public Notice No. 4/ 2015-20 dated 24th April, 2017, notified Department of Defence Production (DDP) as the Licensing Authority for export items in Category 6 of SCOMET. The export of items specified in Category 6 (Munitions List) except those covered under Notes 2 and 3 of Commodity Identification Note (CIN) of the SCOMET is now governed by the Standard Operating Procedure issued by the Department of Defence Production (DDP), Ministry of Defence.
- (iii) Standard Operating Procedure (SOP) for the export of munitions list items has been modified and placed on the website of the DDP.
- (iv) completely end-to-end online portal for receiving and processing authorisation permission has been developed. The applications submitted on this portal are digitally signed and the authorisation issued is also digitally signed.
- (v) In repeat orders of same product to the same entity, consultation process has been done away with and permission is issued immediately. For the repeat order of same product to different entity, the consultation earlier done with all stakeholders is now limited only with MEA.
- (vi) In Intra-Company business (which is especially relevant for outsourcing of work by defence related parent company abroad to its subsidiary in India), the earlier requirement of getting End User Certificate (ETJC) from the Government of importing country has been done away with and 'Buying' Company is authorized to issue the EUC.

- (vii) The legitimate export of the parts and components of small arms and body armour for civil use are now being permitted after prior consultation with MEA.
- (viii) For export of items for exhibition purposes, the requirement of consultation with stakeholders has been done way with (except for select countries).
- (ix) Powers have been delegated to DRDO, DGOF, and CMD's of DPSUs for exploring export opportunities and participation in global tenders.
- (x) New End User Certificate Format for Parts & Components has been provided in SOP.
- (xi) Validity of Export Authorization has been increased for 02 years to date of completion of order/component whichever is later.
- (xii) A new provision for re-exporting parts and components for undertaking repair or rework to provide replacement for a component under warranty obligation is inserted in the SOP as a sub-classification of repeat orders.
- (xiii) MHA *vide* Notification dated 1.11.2018 has delegated its powers to this Department to issue export license under Arms Rules 2016 in Form X-A, for parts & components of small arms. With this the Department of Defence Production becomes the single point of contact for exporter for export of parts and components of Small Arms and Ammunitions.
- (xiv) The Government has notified the Open General Export License (OGEL) - a one time export license, which permits the industry to export specified items to specified destinations, enumerated in the OGEL, without seeking export authorisation during the validity of the OGEL.
- (xv) Scheme for Promotion of Defence Exports has been notified to provide an opportunity to the prospective exporters an option to get their product certified by the Government and provides access to the testing infrastructure of Ministry of Defence for initial validation of the product and its subsequent field trials. The certificate can be produced by the prospective exporter for marketing their products suitably in the global market.
- (xvi) A separate Cell has been formed in the Department of Defence Production to co-ordinate and follow up on export related action including enquiries -

received from various countries and facilitate private sector and public sector companies for export promotion.

- (xvii) A Scheme to provide financial support to Defence Attaches for taking up actions for promoting exports of Indian made defence products both of public and private sector in the countries to which they are attached has been notified.

Strategic air force centre in Andhra Pradesh

1145. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Air Force wanted to make Andhra Pradesh its strategic centre;
- (b) whether it is also a fact that strategic centre at Donakonda in Prakasam district, drone manufacturing unit in Anantapur and cyber security centre at Amaravati have been chosen for setting up training centre for helicopters; and
- (c) if so, the details thereof and the progress of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) Hon'ble CM of Andhra Pradesh had proposed setting up an Air Force Command and training base in Andhra Pradesh in February, 2017 which included providing land on nominal charges by State Govt to Indian Air Force. During subsequent meetings, providing land at nominal charges was not agreed to by the State Government. Further, the proposal to set up a base after acquiring land on market rate was not found economically viable by the IAF.

(b) and (c) The proposal for setting up of a training centre for helicopters pilots at Donakonda (Prakasam district) was deferred after due consideration. No proposal is under process for acquisition of land at Anantapur and Amaravati (Cyber Security Centre)

Project Beehive for workshops

1146. SHRI A. MOHAMMEDJAN: Will the Minister of DEFENCE be pleased to state: